



2026:AHC:181205

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8204 of 2026**

Girish Kumar Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Rama Shankar Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant and Learned A.G.A. for the State as well as perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.0083 of 2026, under Sections 319(2), 318(4), 338, 338(3), 340(2) BNS, Police Station -Ghoorpur, District- Prayagraj, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the abovementioned case.

3. Learned counsel for the applicant contends that there is a dispute pending between the wife of the applicant and the informant under Section 138 of the Negotiable Instruments Act. It has been alleged that a demand draft of Rs.8 lakhs was prepared by forging a cheque and then given to the informant through the co-accused Chandrabhan Singh @ Doctor. The said demand draft was presented before the concerned bank and the same was then returned. The informant alleges that on 27.12.2024, when he went to the bank and inquired from the Bank Manager, he was informed that the concerned demand draft was actually a cheque on which the name of the informant and amount as well as demand draft number has been printed using a computer and the said demand draft/cheque is a forged document. Learned counsel for the applicant states that the applicant had never given any such demand draft / cheque to the informant. The FIR has been lodged with an excessive delay on 02.03.2026, on an application dated 27.01.2026. The applicant

has no criminal antecedents. The applicant will cooperate in the investigation, will not abscond and is ready to furnish appropriate security.

4. Learned AGA has opposed the prayer for bail, however, could not dispute the factual contentions raised by learned counsel for the applicant.

5. I have considered the submissions made by the Learned counsels for the parties.

6. The FIR has been lodged on an application dated 27.01.2026 on 02.03.2026. From the perusal of the FIR, no plausible explanation for the excessive delay in the lodging of the FIR has been given. The dispute under Section 138 of the NI Act is pending between the parties. The applicant has contended that no compromise has been filed before the concerned Court, therefore there was no occasion to give a cheque / demand draft of the disputed amount. The applicant has no criminal antecedents.

7. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is ***allowed***.

9. In the event of the arrest of the applicant-**Girish Kumar Singh**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 31, 2026

A. Pandey